

THE GAUHATI HIGH COURT AT GUWAHATI
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NO.HC.VII-70/1992/1324/A

From :- Shri Kaushik Kumar Sharma,
Jt.Registrar (Vigilance),
Gauhati High Court,
Guwahati.

To, Shri Aditya Hazarika,
Member, Motor Accident Claims Tribunal,
Goalpara.

Dated Guwahati the 25th February, 2021.

Sub: **Vehicle permission.**

Ref:- Your letter No. MACT/GLP/2021/150 dtd. 22.02.2021.

Sir,

With reference to the above, I am directed to inform you that you have been granted permission to take your official vehicle to Guwahati, at your cost, on 27.02.2021 and then the vehicle will be returned to Goalpara on 28.02.2021.

Yours faithfully,

sd/-

JT.REGISTRAR (VIGILANCE)

Memo NO.HC.VII-70/1992/1325/A, dated 25.2.2021

Copy to:

1. The Project Manager, Gauhati High Court, Guwahati.

JT.REGISTRAR (VIGILANCE)

Rdgr